

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.2140/94

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NEW DELHI THIS THE 23rd DAY OF FEBRUARY, 1995.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)  
HON'BLE SHRI B.K. SINGH, MEMBER (A)

1. Shri Moti Ram  
R/o 10/137 Subzi Mandi  
Behind Masjid Taj Ganj,  
Agra.
2. Shri Srichand,  
C/o Maya Art Studio  
Namnar,  
Agra.
3. Shri Munge Ram,  
R/o Dayika Bazar,  
Sikandara,  
Agra
4. Shri Nihal Singh,  
R/O Bai Ka Bazar  
Sikandara,  
Agra,
5. Shri Vijaya Kumar,  
R/o 11/76 Sabji Mandi  
Mumihai, Tejgang,  
Agra.
6. Shri Munna Khan,  
R/o 219/12 Pakki Sarai,  
Nai Abadi Al Uwass Baba  
Tejganj,  
Agra.
7. Shri Sitaram  
C/o Shri Hiralal  
Kotihai Tola  
Tajganj  
Agra
8. Shri Kalicharan,  
R/O Navali Ki Gadhi  
Post Kalal Kheria  
Agra
9. Shri Gajendra Singh,  
R/o Village Karbana  
Post Dhoudhupur  
Agra.

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10. Shri Sahukar,  
Village Karbana,  
Post Dhoudhupur  
Agra.

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11. Shri Bhagwati Prasad  
R/o Village Nawali Ki Gadhi  
Post Kalal Kheria  
Agra

...Applicant

(By Advocate : Ms Spalza Angmd Proxy Counsel  
for Dr J.P. Verghese)

VERSUS

UNION OF INDIA, THROUGH

1. The Secretary,  
Ministry of Human Resources  
and Development  
Shastri Bhavan,  
NEW DELHI.
2. Director General,  
Archaeological Survey of India,  
Janpath  
New Delhi

....Respondents

(By Advocate : None )

JUDGEMENT (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

Shri Moti Ram & 10 Others have filed this application under Section 19 of the Administrative Tribunal Act, 1985 on 9th September, 1994. The relief claimed in the application is that a direction be issued to the respondents to re-engage the applicants forthwith and regularise their services with all consequential benefits and that no fresh appointment be made by the respondents until the petitioners are engaged in respective services and regularised in existing vacancies with all consequential benefits.

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2. The similar petition was also filed in O.A.No. 1396/93 by one of the applicants Shri Moti Ram and that O.A. was dismissed by the Order dated 10.6.94. Since that application was held to be not maintainable and the present application was filed, the matter came before another Bench and that Bench vide its Order dated 2.11.94 observed that it is to be considered primarily whether this application is maintainable in view of the decision in O.A.1396/93 by the Order dated 10.6.1994 when the matter was taken up on the next date. The counsel then representing the applicants submitted that the application is hopelessly barred by limitation and he, therefore, moved an application for condonation of delay on 23.12.94. That M.A. continued for some time when adjournment was sought each time on behalf of the petitioners and ultimately it was dismissed in default by the Order dated 1.2.1995. The M.A. for condonation of delay has, therefore, been dismissed.

3. Ms Spalza Angmd appeared as Proxy Counsel for Shri JP Verghese who appeared in the case earlier also. She prays for grant of further time. However, since the M.A. for condonation of delay has been dismissed, no further adjournment can be granted, earlier a number of adjournments had already been granted.


4. This Original Application is badly hit by limitation as provided under Section 21 of the AT

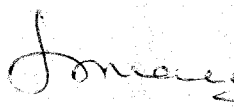
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Act, 1985. We further find that the applicants have not given any details as to when their services were dispensed with by the respondents or upto which time each of them were in the engagement of the respondents.

5. This application is, therefore, barred by time and is dismissed.

  
(B.K. SINGH)  
MEMBER (A)

  
(J.P. SHARMA)  
MEMBER (J)

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